

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.107- IA/52(AHM) 2024
In
C.P. (IB)/205(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s.
Shirish Patel

.....Applicant

.....Respondent

Order delivered on 26/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Narendra Singh, Advocate
: Mr. Sanjay Shah, Liquidator
For the Respondent / PG : Mr. Vinit Nagar, PCS

ORDER

IA/52(AHM) 2024

It is seen that, again no reply has been filed by the respondent / personal guarantor. Learned PCS for the respondent / personal guarantor states that since the personal guarantor is situated at USA and taking some time to get the affidavit/ power of attorney executed. Hence, he requested some more time to comply with the same.

Learned PCS for the respondent / personal guarantor given last and final opportunity to file a reply, within a period of two weeks, by giving an advance copy to other side. Thereafter, rejoinder, if any.

Re-list on 10.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)